

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-314(PB)/2023

IN THE MATTER OF:

Teil Projects Limited

.... Petitioner/Applicant

Vs.

Registrar of Companies Delhi & Haryana

.... Respondent

Order u/S. 59 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Adv. Ashish Middha

For the RoC : Adv. Shankari Mishra, Adv. Aakash Sharma

ORDER

Mr. Aakash Sharma, Ld. Counsel for RoC appears physically before us and states that the only issue pending from the side of Liquidator in this matter is the filing of Form GNL-2 along with the final report.

Mr. Ashish Middha, Ld. Counsel for the Liquidator appears through VC and undertakes to do the same.

At request and by consent of both sides, list the matter **on 05.06.2024** for compliance.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)